SI.	Name of Promoter(s)/	Indian/Foreign	Number of equity	%of equity
No.	Shareholder(s)		shares of rupees	shares held in
			10/- each fully	the company
				paid up
1.	Tiger Trustees Pvt. Ltd.	Indian	9,82,19,000	90.10
2.	Delphi Investment Ltd.	Foreign	1,07,91,000	09.90
	Total		10,90,10,000	100

- (d) No, Sir. Licence is not in violation of clause 8 of the guidelines of UAS Licences.
- (e) Does not arise.

## 2G Spectrum licence

- \*160. SHRI R.C. SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:
- (a) whether it is a fact that the private parties who were allotted 2G spectrum licence, sold their stake to foreign players at huge premium, allegedly at a huge loss to the exchequer;
- (b) if so, who are these private players, at what price they were allotted the spectrum and at what price their stake was sold to the foreign companies;
- (c) whether the spectrum allotment policy of Government is the reason for the huge loss of revenue to the exchequer in this respect; and
  - (d) if so, the corrective measures being taken in this regard?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI A. RAJA): (a) and (b) The private operators have been awarded Licences under first come first served policy of the Government under Unified Access Services Licence (UASL) regime since 2003. Since then almost all the operators have diluted their equity in order to raise funds for investment in the company. Government has been issuing UAS Licence at a pan India fee of Rs. 1658.5701 crore and those who desired to operate wireless services under UAS Licence obtain wireless operating licence. Government as a policy has been providing wireless spectrum to the operators based on the subscribers based criteria without any upfront charge and levy annual spectrum usage charges on revenue share basis. The department does not maintain at what price equity has been sold to the foreign companies by the private operators.

- (c) No, Sir.
- (d) Does not arise.